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BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.110/2025/EZ

Reetlal Kumar Yadav &amp; ors.

...Applicants

Versus

State of Jharkhand &amp; ors.

...Respondents

Sub.: Objection to the Report of the Fact Finding Committee.

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**OBJECTION TO THE REPORT OF THE FACT FINDING**

**COMMITTEE:**

I, Reetlal Kumar Yadav, aged about 28 years, son of Arjun Yadav, resident of Govindpura, P.O.-Bati, P.S.-Jamua, District-Giridih, do hereby solemnly affirm and declare as follows:

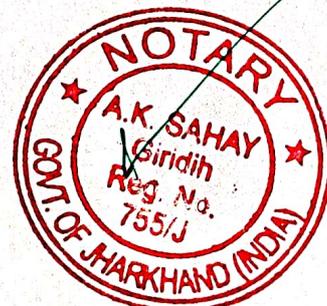
1. That I am the Applicant No.1 herein and as such I am fully acquainted with the facts and circumstances of the case.
2. That I am duly authorised to swear this affidavit on behalf of the other applicants.

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Date... 28 FEB 2026

3. That I have gone through the contents of the report dated 25.9.2025 of the Fact Finding Committee and have understood the purport thereof.
4. That I humbly rejoin and reiterate the statements made in the main application and the composite rejoinder being filed to the counter affidavits filed so far on behalf of the respondents.
5. That the fact finding committee's report dated 25.9.2025 has been brought on record by way of counter affidavit filed on behalf of the Respondents No.5 & 7.
6. That the report of the Fact Finding Committee dated 25.9.2025 is a two page report, which is nothing but a reiteration of the reports contained in letter no.518 dated 16.4.2025 and in letter no.554 dated 24.4.2025. No separate and independent exercise seems to have been undertaken by the Fact Finding Committee for which purpose this learned Tribunal has reposed confidence upon the said Committee. The report is equally erroneous, suffering from



vice of wednesbury unreasonableness and non-application of independent mind as being in the case of the reports contained in letter no.518 dated 16.4.2025 and in letter no.554 dated 24.4.2025. That apart, the report dated 25.9.2025 of the Fact Finding Committee though refers to certain documents at its para (2) as Annexure-1; but the same have not been produced/brought on record/served upon the applicants. This learned Tribunal while passing the order dated 9.7.2025 had reposed confidence in the Fact Finding Committee entrusting it to submit its report but the report indicates a mere formality and an eye-wash. It is denied, however, that the mining activity is closed or was closed on any day or on 23.8.2025 in particular. The mining activity is being carried by the Respondent No.10 without any impediment/hurdle. The report of the Fact Finding Committee since being reiteration of the reports contained in letter no.518 dated 16.4.2025 and in letter no.554 dated 24.4.2025, the objection made by the applicants in the



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composite rejoinder are reiterated and adopted herein to avoid prolixity.

7. That unless specifically admitted, the contentions of the respondents may be deemed to have been denied.
8. That this objection is bonafide and in the interest of justice.
9. That the contents of this affidavit have been read over and explained to me in Hindi which I have understood and have found them to be correct.
10. That the statements made in para ..... are true to the best of my knowledge, and those in para .....5, 6..... are true to my information which derive from the record of the case and rests are by way of humble submission.

Sworn, signed and verified at Giridih on 28.2.2026

*Reetlal Kumar Yadav.*



*Reetlal Kumar Yadav*  
 Sr/Smt. ....  
 who his identified by .....  
 Solemnly affirmed and declare before me

AJIT KR. SAHAY  
 NOTARY GIRIDIH  
 Reg. No. 7551

28 FEB 2026

Identified the deponent who has  
 put his signature  
 in my presence  
*Amar Kumar Yadav*  
 28/2/2026  
 Giridih